

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 317

IA-472/2024, IA-5126/2023, IA-5488/2023

IN

IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt. Ltd. Petitioner/Applicant

Vs.

M/s. Radiant Castings Pvt. Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant/ Petitioner : Mr. Kumar Chitranshu, Adv. In IA-5126/2023, Ms. Mandakini Singh, Ms. Ashima Madla, Advs. In IA-5488/2013, Rakesh Kumar, Ms. Preeti kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs. In IA-7/2024

For the RP : Mr. Vipul Jain, Ms. Vanshika Raw, Advs. In IA-472/2024, Mr. Sandeep Bajaj, Mr. Vipul Jain, Ms. Vanshika Raw, Advs. In IA-5126/2023, Mr. Adarsh Tripathi, Mr. Ajitesh Garg, Advs.

For the Respondent : Mr. Shahrukh Inam, Adv. In IA-5126/2023

ORDER

Due to paucity of time, the matter is adjourned to
22.05.2024.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Ajay